

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA 1888/90

New Delhi, This day of 26th August, 1994

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

Sh. Gurmail Singh,
R/o Quarter No. HC-19,
P. S. Mandir Marg,
New Delhi.

.... Applicant

(By Advocate : Sh. A. S. Grewal)

Vs

1. Lt. Governor of Delhi through,
Chief Secretary,
Delhi Administration, Delhi.

2. Commissioner of Police, Delhi,
Delhi Police Headquarters, M.S.O. Building,
I.P. Estate, New Delhi.

3. Additional Commissioner of Police (Admn.),
Delhi Police Headquarters,
M.S.O. Building, I.P. Estate,
New Delhi.

4. Union of India through,
Secretary,
Ministry of Home Affairs,
New Delhi.

.... Respondents

(By Advocate : Sh. O. N. Trisal)

ORDER(ORAL)

Shri S.R. Adige

The counsel for the respondents states that the reliefs prayed for by the applicant have been granted to him fully by the order dated 19.7.1993 which have been produced for our inspection during hearing. Sh. Grewal for the applicant also confirms that the reliefs prayed for has been granted fully to the applicant. Under the circumstances, this application is allowed to be withdrawn as the OA has become infructuous.

Lakshmi Swaminathan

(Mrs. Lakshmi Swaminathan)

Member (J)

S.R. Adige

(S.R. Adige)

Member (A)